

**THE HIGH COURT OF MEGHALAYA  
SHILLONG**

**From : Smti. B. Giri,  
Registrar General,  
High Court of Mghalaya,  
Shillong.**

**To : (1) District & Sessions Judges,  
Shillong / Jowai / Tura /  
Nongpoh/Nongstoin/Williamnagar**

**(2) Member Secretary,  
Meghalaya State Legal Services Authority,  
Shillong.**

**C.L. No.09 HCM.II/89/2014/1669 Dated, Shillong 11<sup>th</sup> June, 2015.**

**Sir / Madam,**

It is hereby directed that all leave (Casual & Earned Leave) Applications are to be forwarded by the District and Sessions Judge along with a statement as to who would look after the office/duties of the Judicial Officer availing leave, in his/her absence.

As for the District & Sessions Judge, he/she is to state who would look after his/her office/duties during the period in which he is availing leave.

Applications forwarded without following the above instructions will not be entertained.

**Yours faithfully,**

**REGISTRAR GENERAL**

o/c